

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1405 of 2019

IN THE MATTER OF:

M/s Geetha Sugars

...Appellant

Versus

The Indian Sugars and Refiners Ltd.

...Respondent

Present:

For Appellant : Mr. Mithun Shashank and Mr. Mukunda, Advocates

For Respondent : Mr. Manish Jha and Mr. Saumay Bhasin, Advocates

ORDER

11.02.2020 At request of Mr. Manish Jha, Learned Counsel for the Respondent, for filing the Reply, one week time is granted. Thereafter, one week time is granted for filing Rejoinder. The Learned Counsel for the Respondent is directed to serve a copy of the Reply/Response well in advance within three days before the next date of hearing. Copy of the Rejoinder is to be given to Respondent side. Further, the Appellant is directed furnish a copy of the paper book to the Respondent within three days from today.

Registry is directed to List the matter on **06th March, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

pks/rr